

No.F.26(1)/2002-Judl.  
Government of India  
Ministry of Law and Justice,  
Department of Legal Affairs  
Judicial Section  
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New Delhi, 7<sup>th</sup> February, 2005

OFFICE MEMORANDUM

The undersigned is directed to say that this Department engages Senior Central Government Standing Counsel and Additional Central Government Standing Counsel in High Courts for conducting Central Government cases. It has been decided to re-designate "*Senior Central Government Standing Counsel*" of High Courts as "Assistant Solicitor General of India." It has also been decided to re-designate "*Additional Central Government Standing Counsel*" of High Courts as "Central Government Counsel." They will continue to be governed by the existing respective terms and conditions. However, there will be no change in the designation of the Senior Central Government Standing Counsel and Additional Central Government Standing Counsel of Central Administrative Tribunal Benches.

2. The short form of Assistant Solicitor General of India should be "Assistant SG" and not "ASG." This should be strictly adhered to.

3. The terms and conditions contained in this Department's O.M. No.26(1)/99-Judl., No.26(2)/99-Judl. and No.25(3)/99-Judl., all dated 24<sup>th</sup> September, 1999 stand modified accordingly.

  
(D.R. Meena)

Joint Secretary & Legal Adviser to the Government of India

Copy to: -

1. All Senior Central Government Standing Counsel in the various High Courts.
2. All Ministries/Departments to the Government of India.
3. The Registrar, All High Courts.
4. Chief Secretaries of All States and Union Territories. It is requested that Assistant Solicitor Generals of India may be accorded due place in their protocol.
5. PS to ML&J/PS to MSL&J/PS to Law Secretary/PS to Legislative Secretary/PS to AS (A).
6. PS to Attorney General for India/PS to Solicitor General/PS to Additional Solicitor Generals of India, Supreme Court, Delhi High Court, Bombay High Court, Madras High Court and Calcutta High Court.
7. The Legal Adviser, Department of Telecommunication.
8. Branch Secretariats, Mumbai/Kolkata/Chennai/Bangalore.
9. Pay & Accounts Officer, Department of Legal Affairs, New Delhi.
10. Cash (LA) Section, Litigation (HC/LC) Section, Central Agency Section.
11. All Sections in the Department of Legal Affairs,
12. O.L. Unit for Hindi version of this O.M.
13. Guard File/Judicial Section with 10 s/copies.

  
(D.R. Meena)

Joint Secretary & Legal Adviser to the Government of India.